

DETAILED PROCEDURE FOR “GRANT OF CONNECTIVITY TO PROJECTS BASED ON RENEWABLE SOURCES TO INTER-STATE TRANSMISSION SYSTEM”

1. This Procedure is being issued in accordance with Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “Connectivity Regulations”).

2. Applicability

2.1. This Procedure shall be applicable to the following:

- i) Generation projects based on renewable energy sources, including hybrid projects based on renewables and storage, Solar Power Park Developer, Wind Power Park Developer, Wind-Solar Power Park Developer and Power park developer based on hybrid of renewable source(s) and storage:
- ii) CTU, Central Government designated agencies viz SECI etc., MNRE, RLDCs, SLDCs, STUs and concerned distribution companies.

2.2. This Procedure shall come into effect from the date it is notified by the Commission except for the following categories for which the date shall be separately notified by the Commission:

- i) Wind Power Park Developer authorized by Central Government or State Government
- ii) Wind-Solar Park developer authorized by Central Government or State Government
- iii) Solar Park Developer authorized by State Government
- iv) Generation project or Power Park developer authorized by Central or State Government based on hybrid of renewable source (s) and storage.

2.3. Applications for Connectivity by Solar Power Park Developer, Wind Power Park Developer, Wind-Solar Power Park Developer, and Generation Projects based on renewable energy sources including hybrid projects based on renewables and storage shall be processed in two stages:

(a) Stage-I Connectivity

(b) Stage-II Connectivity

- 2.4 An entity may apply for Stage-I and Stage-II Connectivity separately or simultaneously. The application for Stage-II may be made along with or after Stage-I connectivity application.
3. Communications with CTU wherever required, under this Procedure shall be done at the following address:

Chief Operating Officer (CTU-Planning)
Power Grid Corporation of India Limited
Saudamini, Plot No.-2, Sector-29
Gurugram – 122 001, Haryana, India

4. Eligibility:

4.1. Application for grant of Stage-I Connectivity can be made by:

- (i) An entity intending to set-up generation projects based on renewable energy sources including hybrid projects on renewables and storage for a capacity of 50 MW or above.;
- (ii) An entity acting as a Lead Generator on behalf of the constituting entities intending to set-up generation projects based on renewable energy sources including hybrid projects on renewables and storage and seeking connection from CTU at a single connection point, individually having less than 50 MW installed capacity but collectively having an aggregate installed capacity of 50 MW or above.
- (iii) Any company authorized by the Central or State Government as Solar Power Park Developer, Wind Power Park Developer or Wind-Solar Power Park Developer or hybrid Power Park developer based on hybrid of renewable source (s) and storage:

4.2. The generation capacity already connected to grid (Inter-State Transmission System or Intra-State Transmission System) or for which connectivity is already granted under the present Regulations, cannot apply for additional connectivity for the same project capacity.

4.3. In the event of a proposal to augment the capacity, a fresh application for additional capacity shall be submitted as per the provisions of this Procedure.

- 4.4. The Applicants who have been granted Connectivity to ISTS for the Generation projects based on particular renewable energy source(s) may change the generation project to be based on another renewable energy source(s) in part or full, under intimation to CTU. In such cases CTU shall incorporate the necessary change in connection agreement.

5. Processing of Applications

- 5.1. An entity or company who has been granted Connectivity or Connectivity and LTA prior to issue of this Procedure for setting up project(s) / park based on renewable energy sources shall be treated as under after notification of this Procedure:

Sl. No.	Present Status	Status upon notification of this Procedure	Remarks
1	Solar Power Park Developer authorized by Central Government where its transmission system is under implementation	Stage-II Connectivity	Deemed grantee of Stage-II Connectivity
2	Applicants who have been granted Connectivity and have signed the bay implementation agreement and have paid the initial advance as per the agreement	Stage-II Connectivity subject to fulfillment of conditions in Clause 9.2	Deemed grantee of Stage-II Connectivity to the extent of Connectivity applied. The documents are required to be submitted within 9 months of issue of this Procedure.
3	Applicants who have been granted Connectivity and are yet to sign the bay implementation agreement	Stage-I Connectivity	Deemed grantee of Stage-I Connectivity
4	Applicants whose cases have been decided for grant of Connectivity in the meeting of the constituents and intimation thereof has not been issued	Intimation shall be issued for grant of Stage-I Connectivity within one week of issue of this Procedure	The applicant shall submit the required documents for Stage-I Connectivity within 1 month of issue of this Procedure.
5	All the other pending applications for grant of Connectivity.	Application shall be processed for grant of Stage-I Connectivity within 15 days of the	The applicant shall submit the required documents for Stage-I Connectivity within 1

		issue of this Procedure.	month of issue of this Procedure.
6	Applicant who has been granted Connectivity and LTA	The Applicant shall be deemed as Stage-I Connectivity grantee and shall be required to apply for Stage-II Connectivity as per the Procedure.	The applicant shall submit the required documents for Stage-I Connectivity within 1 month of issue of this Procedure.

5.2 Utilisation of Connectivity granted to the Parent Company by its Subsidiary company (ies)

5.2.1 The Connectivity granted to a company may be utilised by its wholly owned (100%) subsidiary company(ies) including SPVs. In such cases, the parent company cannot sell its shareholding in the subsidiary company (ies) before the lock-in period of one year after the commencement of supply of power from such subsidiary.

In case of more than one wholly owned (100%) subsidiary of the same company, the lock-in period of one year shall apply from commencement of supply of power from the last such subsidiary. An illustration is given below:

“A company is granted Connectivity for 1000 MW and it wins a bid for 250 MW. It forms five wholly owned (100%) subsidiaries of 50 MW each. In such a case lock-in period shall be 1 year from commencement of supply from last subsidiary (i.e. subsidiary which is commissioned last) out of this 250 MW.”

5.2.2 In the cases covered under clause 5.2.1, the parent company will act as lead generator and undertake all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and other regulations of the Commission, related to grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, deviation charges, congestion and other charges etc. The consortium agreement amongst lead generator and other generators shall be as per FORMAT – CON – LGN.

5.2.3 A parent company can exit only if, one of the subsidiaries is willing to take over as lead generator and is responsible for all activities stated above.

5.2.4 Except as provided in clauses 5.2.1 to 5.2.3, connectivity granted to an entity shall not be transferred or assigned to any other entity.

5.3 Scope of bays for dedicated transmission line

5.3.1 For the connectivity system, the dedicated transmission line including line bays at generation pooling station shall be under the scope of the applicant and the terminal bays at the ISTS sub-station shall be under the scope of transmission licensee owning the ISTS sub-station subject to compliance of relevant provision of tariff policy.

5.3.2 Wind power developers who have emerged successful in the bidding conducted by Central/State Government designated agency, before coming into force of this Procedure, shall have the option to implement the bays associated with their dedicated lines at the ISTS sub-station by themselves or through the transmission licensee owning the sub-station subject to compliance of relevant provisions of tariff policy. The transmission licensee and the project developer shall endeavour to match the implementation of bays with that of associated dedicated transmission line.

6. Application for Stage-I Connectivity

6.1 Applications for Grant of Connectivity to ISTS shall be made online as per the application form [FORMAT-RCON-I] available at <https://openaccess.powergrid.in>.

6.2 Documents to be submitted along with the online Application:

- (i) Online Application bearing digital signature of the applicant.
- (ii) Scanned copy of notarized affidavit as per FORMAT-RCON-A for each application.
- (iii) Bank generated UTR Number as proof of payment of Application Fee through NEFT/RTGS/IMPS. The Application Fee for 'Stage-I Connectivity' shall be the same as the Application Fee for 'Connectivity' as per the extant Connectivity Regulations.
- (iv) Scanned Copy of the Board Resolution authorizing filing of application and designating a person for the same, where the Applicant is a company;

- (v) Scanned Copy of authorization certificate issued by the Central or State Government to Wind or Solar or Wind-Solar Power Park Developers, as may be applicable.
- 6.3 The applications complete in all respects, received online shall have a time and date stamp. Further, such applications received by 2400 hrs. of the last day of the month shall be deemed to have been received during the month and shall be processed after the end of the month except as specifically provided otherwise at Clause 6.5 of this Procedure.
- 6.4 Upon submission of the online application, auto-generated acknowledgement for receipt of application shall be issued by the nodal agency.
- 6.5 After scrutiny, nodal agency shall intimate the deficiencies in the application, if any, to the applicant within one week of receipt of application. The applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed and 20% of the application fees shall be forfeited and balance shall be refunded. If the rectified application is received from the applicant after 2400 hrs of the last day of the month in which application is made, application shall be deemed to have been made in subsequent month and shall be processed accordingly.
- 6.6 The Stage-I Connectivity grantees who fail to apply for Stage-II Connectivity within 24 months from grant of Stage-I Connectivity shall cease to be Stage-I grantee and their Application fees shall be forfeited.
- 6.7 Deemed Stage-I Connectivity grantees shall apply for Stage-II connectivity within 24 months from the date of notification of this Procedure failing which they shall cease to be Stage-I grantee and their Application fees shall be forfeited.
- 6.8 If entire or part of capacity granted under Stage-I is not utilized for Stage-II Connectivity, such unutilized capacity shall be cancelled under the timeframe provided at Clause 6.6 and 6.7 above and their application fees shall be forfeited.

7. Grant of Stage-I Connectivity

- 7.1 Upon receipt of the Connectivity application, CTU shall carry out necessary study for grant of connectivity in the available margin in the nearest existing ISTS sub-stations or in new sub-stations under implementation/ planning stage.
- 7.2 New sub-stations for harnessing renewable generation potential shall be planned by CTU in consultation with CEA, and Ministry of New and Renewable Energy (MNRE) or its designated agency/authority / nodal officer. CTU shall regularly interact with MNRE or its designated agency / authority / nodal officer in this regard. The sub-station plant shall be implemented in terms of the tariff policy.

- 7.3 CTU shall grant Stage-I Connectivity by indicating two locations- one Primary and other alternate location- within 60 days of the last date of the month in which the application was received.
- 7.4 Grant of Stage-I Connectivity shall not create any right in favour of the grantee on ISTS infrastructure including bays.
- 7.5 Grant of Stage-I Connectivity shall not create any vested right in favour of any grantee in any particular location. The grantee shall be allocated bay in either primary or indicated alternate location which shall be specified at the time of grant of Stage-II Connectivity based on the then availability of bay.
- 7.6 CTU shall indicate to the Connectivity grantee, the Voltage level for the purpose of Connectivity of the Dedicated Transmission Line to the ISTS line bay.
- 7.7 Unless otherwise specified at the time of grant of Stage-I Connectivity, the power carrying capacity of the Dedicated Transmission Line shall be as below:

Table1: Capacity of the Dedicated Transmission line

Sl. No.	Voltage Level	Minimum Capacity of the Dedicated Transmission Line (per circuit)
1	132kV *	80MW
2	220kV / 230kV	300MW
3	400kV	900 MW

7.1.

* Note: For North Eastern Region only.

- 7.8 The Connectivity granted under this Procedure can also be utilized for intra State sale of power.
- 7.9 CTU shall display the updated status of allocation of bays at the existing or the proposed pooling sub-stations (Primary as well as alternate location) on its website on weekly basis.

8. Progress Monitoring after grant of Stage-I Connectivity

- 8.1 The Stage-I Connectivity grantees shall update the quarterly progress of development of their associated transmission infrastructures and generation

projects for the milestones covered in the FORMAT-RCON-I-M (available Online on CTU Website) by 30th day of June and 31st day of December of each year.

8.2 Progress on the milestones listed in the FORMAT-RCON-I-M shall be used as input for implementation of the planned ISTS system as well as for planning new augmentation.

8.3 CTU shall update the progress of associated ISTS transmission system required for evacuation of power from the renewable projects, on its website by the last day of each quarter.

9. Application for Stage-II Connectivity

9.1 Applications for Grant of stage-II Connectivity to ISTS shall be made online as per the application form [FORMAT-RCON-II] available at <https://openaccess.powergrid.in>.

9.2 Eligibility for Stage-II Connectivity

Any of the following shall be eligible for grant of Stage-II Connectivity:

9.2.1 An entity which has been selected through the tariff based competitive bidding carried out by the agency designated by the Central Government or the State Government for development of renewable generation projects including hybrid projects and is either a grantee of Stage-I connectivity or has applied for Stage-I and Stage-II Connectivity simultaneously. Such entity shall be required to submit letter of award issued by designated agency for development of the renewable generation project including hybrid projects.

9.2.2 An entity who is a grantee of Stage-I Connectivity or who has applied for grant of Stage-I and Stage-II Connectivity simultaneously, and is not covered under Clause 9.2.1 above, and having achieved the following milestones:

- (i) Ownership or lease rights or land use rights for 50% of the land required for the capacity of Stage-II connectivity; and
- (ii) Achievement of financial closure, (with copy of sanction letter)

or

Release of at least 10% funds towards generation project execution supported by Auditor's certificate regarding release of such funds through equity.

Note: In case Stage-I Connectivity is granted to a parent company and it is eligible for grant of Stage-II Connectivity as per Clause 9.2 above for execution of the generation projects through its 100% owned SPV / 100% owned Subsidiary, the parent company will apply for Stage-II Connectivity for such capacity for which it is eligible. An illustrative example is given below:

- a) Suppose Company “A” is granted Stage-I Connectivity for 1000 MW. Its 100% owned subsidiary “B” wins the bid (as identified under this Procedure) for 300 MW and attains eligibility for grant of Stage-II Connectivity. In that case “A” will apply for Stage-II Connectivity for “B” for 300 MW which shall be considered as per this Procedure.
- b) In another case, suppose Company “A” is granted Stage-I Connectivity for 1000 MW. Its 100% owned subsidiary “B” attains eligibility for grant of Stage-II Connectivity for 300 MW under Clauses 9.2.2 & 9.3.2. In that case “A” will apply for Stage-II Connectivity for “B” for 300 MW along with necessary documents and shall be considered for grant as per this Procedure.

9.3 Conditions to be met by Stage-II Connectivity Grantees

9.3.1 After grant of Stage II connectivity, the grantee covered under Clause 9.2.1 shall have to achieve the following milestones in accordance with bidding documents and submit the proof to CTU within a week of achieving the milestone(s):

- (i) Ownership or lease rights or land use rights of the land required as per bidding documents for the capacity of Stage-II connectivity.
- (ii) Financial closure within the time stipulated in the PPA. Sanction letter from financial institution to be submitted as proof of financial closure.
- (iii) Proof of release of at least 10% funds towards generation project execution within three months from the date of financial closure supported by Auditor’s certificate regarding release of such funds through equity.

9.3.2 After grant of Stage II connectivity, the grantee covered under Clause 9.2.2 shall have to achieve the following milestones and submit the proof to CTU within nine months from date of grant of Stage-II Connectivity:

- (i) In case of an entity who has submitted the proof of release of at least 10% funds shall submit documents regarding achievement of financial closure;

- (iii) In case of entity who has submitted documents regarding achievement of financial closures shall submit the proof of release of at least 10% funds.

9.3.3 In the event of failure to achieve above milestones as listed in Clause 9.3.1 or Clause 9.3.2 above, as applicable, Stage-II connectivity shall be revoked by the CTU under intimation to the grantee.

10. **Processing of Applications and Grant of Stage-II Connectivity**

- 10.1 The applications complete in all respects, received online shall have a time and date stamp. Further, such applications received by 2400 hrs. of the last day of the month shall be deemed to have been received during the month. All applications received by 2400 hrs. of the last day of the month shall be processed simultaneously.
- 10.2 Upon submission of the online application, auto-generated acknowledgement for receipt of application shall be issued by the nodal agency.
- 10.3 After scrutiny, nodal agency shall intimate the deficiencies in the application, if any, to the applicant within one week of receipt of application. The applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed. If the rectified application is received from the applicant after 2400 hrs. of the last day of the month in which application is made, such application shall be deemed to have been made in subsequent month and shall be processed accordingly.
- 10.4 The inter-se priority for grant of connectivity to applications received during same month shall be as per the date and time of receipt of the application complete in all respects after rectification of deficiencies, if any.
- 10.5 It may happen that an entity is eligible only for Stage-II Connectivity (subject to minimum of 50 MW) for part of the capacity covered under grant of Stage-I Connectivity. In such a case, grant of Stage-II Connectivity for part capacity shall be allowed.

Example: A company is granted Stage-I Connectivity for 1000 MW and it wins a bid for 250 MW and is eligible for grant of Stage-II Connectivity w.r.t other milestones. It is eligible to apply for grant of Stage-II Connectivity for such part capacity (250 MW) which shall be considered by CTU in terms of this Procedure.

- 10.6 CTU while processing the Stage-II Connectivity application may seek such clarifications, additional information, confirmation, as may be required, and may verify the development of the generator pooling station at the end of the applicant.
- 10.7 The applications shall be processed by 15th day of the following month reckoned from 2400 hrs. of the last day of the month in which the applications were received. Intimation for Grant of Stage-II Connectivity shall be issued within a period of 15 days thereafter.
- 10.8 The intimation for grant of Stage-II Connectivity shall indicate the following:
- (i) Name of the ISTS Sub-station where Stage-II Connectivity is granted.
 - (ii) In case of an existing sub-station, the bay number and Single Line Diagram shall be provided along with the intimation.
 - (iii) In case of a new or under construction sub-station, the confirmation of bay availability and the scheduled commissioning date of the sub-station shall be intimated as soon as the same is finalised. In such cases, the bay shall be allocated to the Connectivity grantee after finalization of the same by CTU with the implementing transmission licensee of the sub-station. CTU shall endeavor to ensure that sub-station is available in matching timeframe of the SCOD of the generation project.
- 10.9 The Stage-II Connectivity Grantee shall sign the Transmission Agreement for Connectivity and submit the Connectivity Bank Guarantee (Conn-BG) (as prescribed below) to CTU within 30 days of issue of intimation. No extension of time shall be granted and in case of failure to sign the Agreement and / or to furnish the requisite bank guarantee, Stage-II Connectivity shall be cancelled under intimation to the grantee.
- 10.10 Conn-BG shall be issued by a scheduled bank in favour of "Power Grid Corporation of India Ltd", as per the format given at FORMAT-RCON-BG, for the amount indicated below (as applicable):

Connectivity Quantum sought	Conn-BG
Upto80 MW (only in case of connectivity in NER)	Rs. 1,00,00,000 (Rs. One Crore)

Upto 300 MW	Rs. 5,00,00,000/- (Rs. five Crore)
For every incremental 300 MW	Rs. 5,00,00,000/- (Rs. five Crore)

Examples:

- (a) For 1850 MW, applicable Conn-BG shall be Rs. Thirty five Crore.
- (b) For 400 MW, applicable Conn-BG shall be Rs. Ten Crore.

10.11 Conn-BG shall be discharged six months after commencement of evacuation of power from the renewable project.

10.12 The Transmission Agreement for Connectivity shall inter-alia include:

- (i) Details of the allocation of bay at ISTS pooling station, if available.
- (ii) Scheduled commissioning date of the ISTS sub-station, if available.
- (iii) Scheduled commissioning date of the wind/solar/wind-solar generator/developer pooling station and Dedicated Transmission Line.
- (iv) Undertaking to make best efforts to fully utilize the bays for dedicated transmission infrastructure.

10.13 LTA Application by entities covered under this Procedure:

- (i) An entity shall be eligible to apply for LTA either with Stage-II Connectivity Application or after applying for Stage-II Connectivity Application. It shall be granted LTA along with grant of Stage-II Connectivity or after the grant of Stage-II Connectivity.
- (ii) All existing entities who have been granted LTA prior to notification of this Procedure shall be issued revised grant of LTA (inter-alia including date of start and point of connection) along with grant of Stage-II Connectivity.

11. Monitoring of progress of renewable projects after grant of Stage-II Connectivity

11.1 Stage-II Connectivity grantee shall furnish progress of the monitoring parameters on quarterly basis in the format given at FORMAT-RCON-II-Mof by the last day of each quarter. Failure to update progress of the monitoring parameters shall be

considered as adverse progress and in such case CTU shall approach the Commission for appropriate directions. The payment received in terms of these provisions shall be adjusted in the POC pool.

11.2 The Stage-II Connectivity grantees shall be required to complete the dedicated transmission line(s) and pooling sub-station(s) within 24 months from the date of intimation of bay allocation at existing or new / under-construction ISTS sub-station. If the grantee fails to complete the dedicated transmission line within the stipulated period, the Conn-BG of the grantee shall be encashed and Stage-II connectivity shall be revoked. The payment received in terms of these provisions shall be adjusted in the POC pool.

11.3 The grantee shall furnish certificate issued by Electrical Inspectorate of CEA under Regulation 43 of the CEA (Measures relating to Safety and Electric Supply) Regulations, 2010 for the dedicated transmission line(s) and pooling sub-station(s) within 10 days of receipt of same from CEA.

12. Technical requirements of Dedicated Transmission Infrastructure

12.1. The developer shall follow the following Regulations:

- (i) Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010 and the amendments thereof;
- (ii) Central Electricity Authority (Measures relating to Safety and Electricity Supply) Regulations, 2010 and the amendments thereof;
- (iii) Central Electricity Authority (Safety requirements for construction, operation and maintenance of electrical plants and electric lines) Regulations 2011 and the amendments thereof;
- (iv) CEA Manual on Transmission Planning Criteria, 2013 and any other applicable regulations and the amendments thereof.
- (v) Central Electricity Authority (Technical Standard for Connectivity to the Grid) 2007 and amendments thereof

12.2 Additionally, the developer shall comply with the following with respect to dedicated transmission line and pooling station:

12.2.1 Dedicated Transmission Line (DTL):

- (i) The Dedicated Transmission Line shall be of voltage class matching with the ISTS sub-station Voltage at which it is to be connected after allocation of bay.
- (ii) The power transfer capability (MW) of the dedicated line from the pooling station of the renewable generating station to the ISTS sub-station shall not be less than the quantum as per Clause 7.7 of this Procedure.
- (iii) CTU in coordination with ISTS transmission licensee implementing the ISTS pooling station shall indicate the requirement of D/c or M/c towers near ISTS pooling station end including sharing of such towers, for optimization of space. The developers of renewable generation projects shall comply with the directions of CTU in this regard.
- (iv) Depending on the topology, CTU may plan the connectivity of renewable generation projects through loop in and loop out (LILO) of the Dedicated Transmission Line for injection of power.

12.2.2 Pooling Station of the renewable generation projects:

- (i) The planned capacity of the generator pooling station shall be not less than the capacity of the Dedicated Transmission Line required to be provided as per the grant of connectivity.
- (ii) The Dedicated Transmission Line shall be terminated at the high voltage side of the generator/developer's pooling station. The bus switching scheme should be in line with the requirements specified in the CEA Manual on Transmission Planning Criteria, 2013 as amended from time to time.
- (iii) The total capacity of the power transformers of the generator pooling station and the rating of associated equipment like Circuit Breaker, Current Transformer, Capacitive Voltage Transformer, bus duct etc. shall not be less than the planned capacity of the generator pooling station in case the entire power from the renewable generating station is being aggregated at the lower voltage side of the generator pooling station.

- (iv) The minimum aggregate evacuation capacity of the generator pooling station of renewable generation project shall not be less than 100 MVA (50 MVA for 132kV level in NER).
- (v) Short circuit rating and line bay rating of the generator pooling station at developer end may be finalized by project developer in consultation with CTU.
- (vi) The developer of renewable generation project shall comply with requirements specified at Clause 16.4 of CEA Manual on Transmission Planning Criteria 2013, with regard to requirement of reactive compensation at the pooling station.

13. Application for Additional Quantum (Enhancement) of Connectivity

- (i) Stage-I Connectivity grantee may apply for additional quantum of Connectivity, if required. The application shall be processed as per the Procedure laid down for Stage-I Connectivity.
- (ii) Stage-II Connectivity grantee may apply for additional quantum of the Connectivity, if required, as per FORMAT-RCON-E. CTU shall consider the capacity of dedicated transmission line while granting the enhancement of Connectivity.

14. Sharing of Connectivity and Dedicated Transmission Infrastructure

14.1 The developer of renewable generation project shall develop the dedicated transmission infrastructure of a definite power evacuation capacity irrespective of the quantum of connectivity applied for. In case the developer of renewable generation project is not able to fully utilize the dedicated transmission infrastructure, it may be required to share the same with other developer(s) of renewable generation project(s) with a view to ensuring optimum utilization of the transmission system.

14.2 Connectivity grantee, while remaining the lead generator and performing its responsibilities under IEGC and DSM Regulations may, in the interest of

optimum utilisation of its bay(s) and ISTS outlets, share the balance capacity of the Dedicated Transmission Infrastructure over and above the connectivity granted, with its wholly owned (100%) SPVs or other entities.

- 14.3 SPVs and other entities sharing connectivity of a grantee shall be entitled to seek access based on the connectivity of the said grantee.
- 14.4 The Connectivity grantee or its legal assignee may share its dedicated transmission infrastructure with any other entity for optimum utilization. In such cases, the Connectivity grantee shall be required to perform duties of “Lead Generator” in terms of Connectivity Regulations and shall enter into an Agreement with the other entity(ies) to undertake all operational and commercial responsibilities in following the provisions of the Indian Electricity Grid Code and other regulations of the Commission, such as grid security, metering, scheduling and dispatch, collection and payment or adjustment of transmission charges, deviation charges, congestion and other charges etc.
- 14.5 In such case, the other entity(ies) shall apply for Stage-II connectivity to the CTU and CTU may direct such Lead Generator to apply for enhancement of the Connectivity (as per FORMAT-RCON-E) after entering into an agreement with such entity(ies) taking into consideration the balance capacity of dedicated transmission infrastructure.
- 14.6 The application for enhancement shall be processed by CTU as per the Procedure for grant of Stage-II Connectivity.
- 14.7 The Stage-II Connectivity grantee may charge the entity(ies) sharing the dedicated transmission infrastructure, one time transmission charges not exceeding Rupees Seven Crores Fifty Lakhs for each 25 MW with annual escalation of 3.5%.
- 14.8 Any capital expenditure on the augmentation of the pooling station(s) of the Connectivity grantee required for sharing the dedicated transmission infrastructure shall be mutually agreed between the sharing parties. The

Connectivity grantee shall provide adequate capacity in the generator pooling station for peak power evacuation of the sharing entity(ies).

14.9 Operation and Maintenance expenses and Transmission Losses from the pooling station of the Connectivity grantee upto the ISTS connection point shall be shared in proportion to the capacity of the renewable projects sharing the transmission infrastructure.

15. Utilization of pooling station of Stage-II Connectivity Grantee

15.1 The Stage-II Connectivity grantee shall be required to update the status/utilization of the dedicated transmission infrastructure as per FORMAT-RCON-UT available at CTU website by 30th day of June and 31st day of December of each year.

15.2 CTU shall monitor the utilization of the dedicated transmission infrastructure. In case CTU finds that the dedicated transmission infrastructure remains under-utilized, CTU may seek an explanation from Stage-II Connectivity grantee. The grantee shall explain the reasons through an affidavit duly signed by authorized representative of the grantee within 30 days of issue of such notice. If, CTU is of the view that the spare capacity is not being put to use without reasonable justification, and it is resulting in denial of opportunity to other renewable generators/developers, the matter shall be brought to the notice of the Commission for directions with regard to the utilization of the available spare capacity.

16 Transmission Planning for renewable generation project and Coordination with Ministry of New and Renewable Energy (MNRE)

16.1 The location and capacity of various ISTS Pooling Stations and associated transmission facilities shall be developed keeping in view the exploitable wind or solar potential in the area based on the information to be made available by MNRE or any agency/authority/ nodal officer designated by MNRE.

- 16.2 CTU shall coordinate with MNRE and other associated organizations for planning and coordination with regard to development of the ISTS for evacuation of power from renewable energy generation.
- 16.3 The ISTS pooling stations including line bays at lower voltage for receiving power shall be developed as part of ISTS.
- 16.4 Based on consultation with MNRE, the transmission system so evolved shall be taken up for discussion in Standing Committee for Power System Planning and shall be implemented after regulatory approval.
- 16.5 CTU shall share the available capacity of the ISTS sub-station (including bay wise availability) with the designated agencies as notified by the Government who may take the same into consideration while inviting the bids.

On Non Judicial Stamp Paper of Rs.10

AFFIDAVIT IN SUPPORT OF APPLICATION FOR CONNECTIVITY

I.....(Name).....S/o Shri(Father's name) working as (designation)in (Name of the Applicant organization/entity).....,having its registered office at (Address of the Applicant organization/entity)....., do solemnly affirm and say as follows:

1. I am the(designation)..... of(Name of the Applicant organization/entity)....., the representative in the above matter and am duly authorized by the Board Resolution dated of the above referred Company attached herewith to file the present application and to make this affidavit.
2. I submit that M/s..... (Name of the Applicant organization/entity)..... is an incorporated entity registered under the Companies Act/.....Under the Articles of Association of the Company and in accordance with the provisions of Electricity Act, 2003/ Applicable Regulation(s) of CERC and Procedures notified thereunder, the Applicant can file the enclosed application.
3. I submit that all the details given in the enclosed Application for Grant of Connectivity are true and correct and nothing material has been concealed thereof.
4. I also submit that the documents enclosed are original or true copies of their respective originals.

Name of the Authorised Signatory:

Signature:

Company Stamp(mandatory):

(To be duly attested by Notary)

Application for Stage-I Connectivity to ISTS

- 1 Name of the Applicant :**
- 2 Address for Correspondence :**
- 3 Contact Details :**

Name of Primary Contact Person:

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

4 Nature of the Applicant

Generator

Developer

Lead Generator

5 Details for Connectivity :

5a Capacity (MW) for which connectivity is required:

5b Date from which connectivity is required:

6 Location of the Generation Project/Park:

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

7 Planned Capacity of the Generation Project/Park (Stage wise):

8 Expected timeline of completion of Generation Project / Park(Stage Wise):

9 Details of the Generation Project / Park :

Name(s) of the **Generation Project / Park**:

Energy Source: Wind / Solar / Wind-Solar:/hybrid wind, solar and storage

Step-up/Connection Voltage :

10 Details of Nearest 400/220/132 kV sub-stations, in case information is available

Sub-Station-1 *

Voltage levels available :

Owner :

Distance(Km) :

Sub-Station-2

Voltage levels available :

Owner :

Distance(Km) :

11 Details of Application Fee RTGS/NEFT/e-transaction

Amount in Rs.:

RTGS/NEFT/e-Transaction No.:

Date:

Bank Name:

Branch Name:

12 Details of Documents Enclosed with the Application

- (i) Notarised affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Central Government or State Government as Solar Power Park Developer or Wind Power Park Developer, if any
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) identification
- (v) Consortium Agreement of Lead Generator, if applicable

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

Name of the Authorised Signatory:

Submission Time:

Signature:

Company Stamp (mandatory):

* *Optional.* Other all details are mandatory.

Intimation for Grant of Stage – I Connectivity

1 Intimation No. :

Date :

2 Ref. Application No. :

Date :

3 Name of the Applicant :

4 Address for Correspondence :

5 Nature of the Applicant :
Generator
Developer
Lead Generator

6 Details for Connectivity :

6a Capacity(MW) for which connectivity is granted :

6b Point at which Stage – I Connectivity is granted :

6c Alternative Point at which Stage – I Connectivity is granted:

6e Transmission System Required for Connectivity:

6f Transmission System Required for alternative Connectivity:

Date:

Signature:

Designation

STATUS AS PER MONITORING PARAMETERS FOR STAGE-I CONNECTIVITY

(To be developed on CTU Webpage)

Table 2: Monitoring Parameters after grant of Stage-I Connectivity		
Sl. No.	Monitoring Item	Status
1	Installation of Wind Masts, as applicable	Status Report signed by board authorized representative with letter of authorization.
2	Location with GPS coordinates of generator pooling station	
3	Resource Assessment Studies	
4	Acquisition of Land for generator pooling station	Land Required(acres): Land Acquired(acres):
5	Acquisition of Land for renewable generating station	Land Required(acres): Land Acquired(acres):
6	Details of Financial Closure	Date of application Status of Financial closure Date of Financial Closure Date of release of funds
7	Tendering and Details of Generator pooling station of wind/solar/wind-solar generator/developer (if undertaken)	(i) Planned capacity (not less than 100MVA or 50 MVA in case of NER) (ii) Voltages, MVA Capacity, No. & Rating of Transformers (iii) EHV Switchyard configuration, bays and status (iv) Low Voltage switchgear configuration, no. of sections, no. of bays in each section and status (v) Single Line Diagram of generator pooling station (vi) Date of Award of generator pooling station (vii) Progress of generator pooling station erection: Switchyard, Main Transformers, Low

		Voltage Switchgear
8	Tendering and Details of Renewable Generating station of wind/solar/wind-solar generator/developer	(i) Planned capacity (ii) Details of contract/contract packages (iii) Date of Award of EPC contract (iv) Progress of generating station (v) Expected date of Commissioning
9	Details of Applications made in Government Authorized bidding process (if any)	

Application for Stage-II Connectivity to ISTS

- 1 Name of the Applicant :**
- 2 Intimation No. of Grant of Stage-I Connectivity, if granted :**
- 3 Address for Correspondence :**
- 4 Contact Details**

Name of Primary Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person:

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

- 5 Nature of the Applicant :**
 - Generator
 - Developer
 - Lead Generator

- 6 Criterion for applying Stage-II Connectivity:**
List of documents as per Procedure

- 7 Date from which Stage-II Connectivity is required :**

- 8 Location of the Generating Projects/Park**

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

9 Planned Capacity of the Generating Project/Park (Stage wise) :

10 Expected timeline of completion of Generating Project/Park (Stage Wise):

11 Details of the Generating Project/Park :

Location:

Name(s) of the Project/Park:

Energy Source: Wind / Solar / Wind-Solar :

Step-up Voltage at generator Pooling
Station:

12 Details of Application Fee RTGS/NEFT/e-transaction (if applicable) :

Amount (in Rs.):

RTGS/NEFT/e-Transaction No.

Date:

Bank Name:

Branch Name:

13 Details of Documents Enclosed with the Application

- (i) Notarised Affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Government, as applicable
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) Identification
- (v) Consortium Agreement of Lead Generator, if applicable
- (vi) Documentary evidence of eligibility for applying for Stage-II Connectivity as per the Procedure

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

Name of the Authorised Signatory:

Submission Time:

Signature:

Company Stamp (mandatory):

Intimation for Grant of Stage –II Connectivity/ Enhancement of Stage-II Connectivity

1 Intimation No. :
Date:

2 Ref. Application No. :
Date:

3 Name of the Applicant:

4 Address for Correspondence:

5 Location of the Generating Station
Nearest Village / Town :

District :

State :

Latitude :

Longitude :

6 Nature of the Applicant:

Generator :

Developer :

Lead Generator :

7 Details for Stage-II Connectivity granted/ Enhancement in Capacity

7a Capacity (MW) for which connectivity is granted/ enhanced:

7b ISTS sub-station and bay at which Connectivity is granted: (From already identified bay in case of enhancement):

7c Date from which connectivity/enhancement in Connectivity is granted :

Date:

Signature:

Designation:

1. **Note** :-Applicant given intimation for Connectivity to the grid shall have to furnish additional details to CTU for signing of “Connection Agreement” as per format given at **FORMAT-CON-4**, The Applicants are advised to furnish such details as early as possible for enabling them have lead time for any type of access.
2. The CTU will process the above information and will intimate the Connection details as per format given at **FORMAT-CON-5**. Pursuant to such Connection details, the applicant shall have to sign “Connection Agreement” with CTU prior to the physical inter-connection as per format given at **FORMAT-CON-6**. In case the connectivity is granted to the ISTS of an inter-State transmission licensee other than the CTU, a tripartite agreement shall be signed between the applicant, the Central Transmission Utility and such inter-State transmission licensee, in line with the provisions of the Regulations.

(To be developed on CTU Webpage)

STATUS AS PER MONITORING PARAMETERS FOR STAGE-II CONNECTIVITY

(Status Report to be signed by a board authorized representative alongwith copy of letter of authorization.)

Table 3: Monitoring Parameters for Stage-II Connectivity		
Sl. No.	Monitoring Item	Status#
1	Installation of Wind Masts, as applicable	Status Report signed by board authorized representative with letter of authorization.
2	Location with GPS coordinates of generator pooling station	
3	Walkover Survey for Dedicated Transmission Line	
4	Resource Assessment Studies	
5	Acquisition of Land for generator pooling station	Land Required(acres): Land Acquired(acres):
6	Acquisition of Land for renewable generating station	Land Required(acres): Land Acquired(acres):
7	Details of Financial Closure	Date of application Status of Financial closure Date of Financial Closure Date of release of funds
8	Final Route Survey of Dedicated Transmission Line	Route Survey Report to be submitted.
9	Award and Details of Dedicated Transmission Line	(i) Date of Award of Tower (ii) Date of Award of Conductor (iii) No. of Foundations (Total/Completed) (iv) No. of Tower Erections (Total/Completed) (v) Stringing_(ckm) (Total/Completed)
10	Award and Details of Generator pooling station of wind/solar/wind-solar	(i) Planned capacity (ii) Voltages, MVA Capacity, No. & Rating of Transformers (iii) EHV Switchyard configuration, bays and

	generator/developer	<p>status</p> <p>(iv) Low Voltage switchgear configuration, no. of sections, no. of bays in each section and status</p> <p>(v) Single Line Diagram of generator pooling station</p> <p>(vi) Date of Award of generator pooling station</p> <p>(vii) Progress of generator pooling station erection: Switchyard, Main Transformers, Low Voltage Switchgear</p>
	Tendering and Details of Renewable Generating station of wind/solar/wind-solar generator/developer	<p>(i) Planned capacity</p> <p>(ii) Details of contract/contract packages</p> <p>(iii) Date of Award of EPC contract</p> <p>(iv) Progress of generating station</p> <p>(v) Expected date of Commissioning</p>

**Application for Enhancement in Connectivity Quantum of Grant of Stage-II
Connectivity**

- 1 Name of the Applicant :**
- 2 Intimation No. of Grant of Stage-II Connectivity :**
- 3 Address for Correspondence :**
- 4 Contact Details :**

Name of Primary Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

5 Details of the Generating Project/Park for additional Connectivity

Name(s) of the Project/Park:

Energy Source: Wind / Solar / Wind-Solar/
hybrid:

Scheme of interconnection/Single Line:

Diagram depicting existing and additional:

Connectivity including various
Wind/Solar/hybrid: Project and voltage levels
of internal sub-stations:

6 Details for enhancement of the Connectivity :

- 6a Capacity (MW) for which Stage-II Connectivity has been granted :**
6b Capacity (MW) for which connectivity is required to be enhanced:
6c Date from which Connectivity is to be enhanced :

7 Location of the Generating Project/Park

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

8 Planned Capacity of the Generating Project/Park (Stage wise) :

9 Expected timeline of completion of Generating Project/Park (Stage Wise):

10 Details of Application Fee RTGS/NEFT/e-transaction

Amount (in Rs.):

RTGS/NEFT/e-Transaction No.

Date:

Bank Name:

Branch Name:

11 Details of Documents Enclosed with the Application

- (i) Notarised Affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Government, as applicable
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) Identification
- (v) Consortium Agreement of Lead Generator, if any

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

Name of the Authorised Signatory:

Submission Time:

Signature:

Company Stamp (mandatory):

**PROFORMA OF BANK GUARANTEE FOR PERFORMANCE
(To be stamped in accordance with Stamp Act)**

Ref. Bank Guarantee No.

Date

To
Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi –
110 016.

Dear Sirs,

In consideration of the Power Grid Corporation of India Ltd, (hereinafter referred to as the "POWERGRID" which expression shall unless repugnant to the context or meaning thereof include its successors, administrators and assigns) having signed an agreement

No.....dated.....with CUSTOMER (Name of Customer with its Registered/Head office at(hereinafter referred to as the "CUSTOMER " which expression shall unless repugnant to the context or meaning thereof, include its successors, administrators, executors and assigns)

WHEREAS it has been agreed by the customer in the said Agreement that in case of failure /delay to construct the generating station or making an exit or abandonment of its project by CUSTOMER, POWERGRID shall have the right to collect the estimated transmission charges of stranded transmission capacity for dedicated line at the rate mentioned in the Detailed Procedure as approved by the Commission, to compensate such damages.

AND WHEREAS as per the aforesaid agreement customer is required to furnish a Bank Guarantee for a sum of Rs.....(Rupees.....) as a security for fulfilling its commitments to POWERGRID as stipulated in the said Agreement.

We.....
(Name & Address of the Bank)

having its Head Office at.....(hereinafter referred to as the „Bank“, which expression shall, unless repugnant to the context or meaning thereof, include its successors,

administrators, executors and assigns) do hereby guarantee and undertake to pay the POWERGRID on demand any and all monies payable by the CUSTOMER to the extent ofas aforesaid at any time upto**(days/month/year) without any demur, reservation, context, recourse or protest and/or without any reference to the CUSTOMER.

Any such demand made by the POWERGRID on the Bank shall be conclusive and binding notwithstanding any difference between the POWERGRID and the CUSTOMER or any dispute pending before any Court, Tribunal, Arbitrator or any other authority. The Bank undertakes not to revoke this guarantee during its currency without previous consent of the POWERGRID and further agrees that the guarantee herein contained shall continue to be enforceable till the POWERGRID discharges this guarantee.

The POWERGRID shall have the fullest liberty without affecting in any way the liability of the Bank under this guarantee, from time to time to extend the time for performance of the obligations under the said agreement by the CUSTOMER. The POWERGRID shall have the fullest liberty, without affecting this guarantee, to postpone from time to time the exercise of any powers vested in them or of any right which they might have against the CUSTOMER, and to exercise the same at any time in any manner, and either to enforce or to forbear to enforce any covenants, contained or implied, in the Agreement between the POWERGRID and the CUSTOMER or any other course or remedy or security available to the POWERGRID. The Bank shall not be released of its obligations under these presents by any exercise by the POWERGRID of its liberty with reference to the matters aforesaid or any of them or by reason of any other act of omission or commission on the part of the POWERGRID or any other indulgences shown by the POWERGRID or by any other matter or thing whatsoever which under law would, but for this provision have the effect of relieving the Bank.

The Bank also agrees that the POWERGRID at its option shall be entitled to enforce this Guarantee against the Bank as a principal debtor, in the first instance without proceeding against the CUSTOMER and notwithstanding any security or other guarantee the POWERGRID may have in relation to the CUSTOMER's liabilities.

Notwithstanding anything contained hereinabove our liability under this guarantee is restricted toand it shall remain in force upto and includingand shall be extended from time to time for such period (not exceeding year), as may be desired by M/son whose behalf this guarantee has been given.

Dated this.....day of20.....at.....

WITNESS

.....
(Signature)

.....
(Signature)

.....
(Name)

.....
(Name)

.....
(Official Address)

.....
(Designation with Bank Stamp)

Attorney as per Power
of Attorney No.

Date

NOTES:

1. The stamp papers of appropriate value shall be purchased in the name of issuing Bank.

Utilization and Sharing Status of Dedicated Transmission Infrastructure

1. Date of updating of the utilization status: DD/MM/YYYY
2. Date of Commissioning of DTL and generator pooling station: DD/MM/YYYY

Sl. No.	Description	Status/Details	Remarks
1	Date of Commissioning of DTL and generator pooling station		
2	Voltage levels of the generator pooling station high voltage/low voltage (kV/kV)		
3	Planned Power evacuation capacity of the generator pooling station (MVA)		
4	Commissioned Power evacuation capacity of the generator pooling station (MVA)		
5	Details of the capacity in use		
	User-1		
	User-2		
	User-3		
		
	User-n		
	Total Capacity Used		

Model Agreement between the Lead Generator and other generators located in a geographically contiguous area for seeking inter-connection with the ISTS at a single connection point

Model Agreement

This Model Agreement (hereinafter referred to as the "Agreement") has been made effective at (Place) and is effective from thisday of 20.....

BETWEEN:

M/s (Name of the company)....., a company registered under the Companies Act, (...year....) having its registered office at(Address of the Company)....., (hereinafter referred as "Lead Generator") (which expression wherever the context appears shall unless repugnant to the context meaning thereof) to, mean and include its successors in business arid permitted assigns of the FIRST PART;

AND

M/s.....(Name of the Company)....., a company registered under the Companies Act, (.....year.....) having its registered office at(Address of the Company)....., (which expression shall, unless repugnant to the context meaning thereof be deemed to, mean and include its successors in business and permitted assigns) of the SECOND PART;

AND

.....

AND

.....

AND

M/s(Name of the Company)....., a company registered under the Indian Companies Act, (.....) having its registered office at(Address of the Company)....., (which expression shall, unless repugnant to the context meaning thereof be deemed to, mean and include its successors in business and permitted assigns) of the nth PART;

The parties referred to above shall individually be referred to as a "Party" and collectively as "Parties".

WHEREAS

(a) The Parties hereinafter agree to develop more than one...(Type of the Generating Station)..... for the total capacity of(Capacity in MW)..... in the State of(Name of the State)..... (hereinafter referred to as 'Group of Projects')and jointly seek Connectivity and LTA, to inject electrical energy at(Voltage level in kV)..... level from the installed capacity of(Installed Capacity in MW)..... of(Type of the Generating Plant), into the 400/230 kV sub-station of the (Name of the Transmission Licensee). The details of generating stations are as under:

Name	Type of generator	Installed Capacity

(b) As per the provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long- term Access and Medium term Access in inter-State Transmission and related matters) Regulations, 2009, the Parties collectively fall under the definition of an 'Applicant' and the "lead generator" on their behalf shall apply for Connectivity and LTA to the CTU.

(c) The Parties agree that in relation to the 'Group of Projects' and for the purpose of

availing the connectivity and LTA with the inter-State Transmission Systems (ISTS) network for the requisite quantum, in line with the applicable Regulations, the 'Lead Generator' shall act on behalf of the Parties to undertake all operational and commercial responsibilities for all the Parties connected at that point following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, related to Grid security, Scheduling and Dispatch, Collection and payment or adjustment of Transmission charges, deviation charges, congestion and other charges etc.

- (d) The Parties also agree to develop a common sub-transmission, transmission and evacuation network in relation to the 'Group of Projects' to be ultimately connected to the CTU grid sub-station in the ISTS network.

- (e) The Parties also agree that they shall share all the expenditure that may be incurred in developing the common network, infrastructure, any fee/charges that may be involved in taking the connectivity/LTA and/or fulfilling any statutory or any other requirement whatsoever may be experienced towards development of the 'Group of Projects'.(generators to decide the modalities of sharing the expenditure).

- (f) The Parties also agree that once the 'Group of Projects' is in part/full ready and operational, they shall co-operate and take all necessary steps in operating the 'Group of Projects' and shall also share all the expenditure that may be incurred towards operation of the 'Group of Projects'.(generators to decide the modalities of sharing the expenditure).

NOW, THEREFORE in consideration of the premises and covenants hereinafter set forth, the Parties hereby agree as follows:

(All terms and conditions of this agreement shall be decided mutually between the Lead Generator and other generators in accordance with the Electricity Act, 2003 and Regulations of the Commission as amended from time to time)

DEFINITION AND INTERPRETATION

- A. Applicable law: means any Indian statute, law, regulation, ordinance, rule, judgment, order, clearance, approval, directive, guideline, policy, requirement, including Government Approvals, or determination by, or any interpretation or administration of any of the foregoing by any statutory or regulatory authority in India and in each case as amended from time to time.
- B. "Agreement" means this agreement and any Appendices or amendments thereto which are agreed in writing between the Parties and made a part hereof.
- C. "Appendix" means any attachment or annexure to the Agreement which is agreed in writing by all Parties and made a part hereof.
- D. "Confidential Information" shall have the meaning ascribed to it in Clause 7 of the Agreement..
- E. "Group of Projects" means the Group of Projects as defined in the first Recital hereto.
- F. "Insolvent" means, in relation to an entity.
 - (a) being insolvent or under administration:
 - (b) having a controller appointed by a tribunal or a court of competent jurisdiction, acting within its jurisdiction;
 - (c) being in receivership and management, liquidation, in provisional liquidation, under administration, wound up, subject (except to any internal reconstruction or amalgamation) to any arrangement, assignment or composition; or
 - (d) being declared by a tribunal or any other competent court, acting within its jurisdiction, to have become otherwise unable to pay its debts when they fall due.
- G. "Party" means a party to the Agreement

H. "Term" shall have the meaning contained in clause 1.2 of the Agreement.

Interpretation

- a. The term "Clause" read in the Agreement shall refer to clause of the Agreement, except where expressly stated otherwise.
- b. Words importing the singular shall include the plural and vice versa.
- c. References to any statute or statutory provision or order or regulation made there under shall include that statute, provision, order or regulation as amended, modified, re-enacted or replaced from time to time whether before or after the date hereof.
- d. References to persons shall include bodies corporate, unincorporated associations, partnerships and any organization or entity having legal capacity;
- e. Headings to clauses are for information only and shall not form part of the operative provisions of this Agreement and shall not be taken into consideration in its interpretation or construction;
- f. References to recitals, clauses, or annexes are, unless the context otherwise require, to recitals to, or clauses of or annexes to this Agreement;
- g. References to the words "include" or "including" shall be construed as being suffixed by the words "without limitation";
- h. Any reference to time shall be taken to be a reference to Indian Standard Time;
- i. Terms defined in the Appendix hereto shall have the meanings ascribed thereto in the Appendix when used elsewhere in this Agreement;
- j. Appendix to this Agreement form an integral part of this Agreement and will be of full force and effect as if these were expressly set out in the body of this Agreement;
- k. Any reference to any agreement, deed, instrument, license, code or other document of any description shall be construed at the particular time, as a reference to that agreement, deed, instrument, license, code or other document as

the same may then have been amended, varied, supplemented, modified, suspended or novated;

- l. The terms used but not defined herein shall have the same meaning as assigned to them under the Agreement;
- m. The terms "hereof, "herein", "hereby", "hereto" and derivative or similar words refer to this entire agreement or specified clauses of this Agreement, as the case may be;
- n. Provisions including the word agree', "agrees" or "agreement" require the agreement to be recorded in writing;
- o. No rule of construction applies to the disadvantage of one Party on the basis that the Party put forward or drafted this Agreement or any provision in it;
- p. Time is of the essence in the performance of the Agreement of the Parties' respective obligations. If the time period specified under this Agreement is extended, such extended time shall also form part of the Agreement;

1. Appointment and terms of Appointment

- 1.1. The Parties hereto have mutually agreed that M/s(Name of the Generator)..... shall be the "lead generator" which shall act on behalf of them and it shall undertake all operational and commercial responsibilities for all the Parties seeking connection at a single connection point at the pooling sub-station under the(Name of the transmission Licensee).....

1.2. Duration:

This Agreement shall be valid for a period ofyears from the date of execution of this Agreement. The Parties hereto may extend the Term of the Agreement upon mutually agreed terms and conditions.

2. Scope

- 2.1. The Parties hereby jointly agree to appoint M/s(Name of Generator).....the lead generator on their behalf and pursuant thereto authorize M/s in its capacity as a lead generator to act and further undertake on their behalf all operational and commercial responsibilities in respect of seeking connection at a single connection point at the(Name of sub-station).... sub-station of the(Name of Transmission Licensee)....., in the state of(Name of the State)..... (hereinafter referred to as the Grid) for injection of power generated from an installed capacity of (Capacity in MW)..... at any point of time into the Grid.
- 2.2. The Parties undertake to abide by the applicable law during the term of this agreement. Subject to the applicable law, in the event any Party desires to exit this Agreement, the other Parties shall continue to abide by the terms and conditions of grant of Connectivity and LTA for the balance period of this agreement. In the event the lead generator desires to exit this Agreement, then the other Parties shall with permission of the CTU, nominate amongst themselves any Party to be the 'lead generator' to act on their behalf for all operational and commercial responsibilities and other responsibilities as detailed under this agreement.
- 2.3. In the event if already 2.2 above more than one Party exits the present Agreement resulting thereto if the installed capacity falling below 50 MW, then, subject to the approval of the CTU and the applicable law, the remaining Parties/Party may invite one or more Parties to form part of this agreement in order to raise the aggregate capacity over 50 MW. Such new parties/Party shall be bound by the terms and conditions of grant of connectivity and LTA for the remainder of such term of the Agreement or such period, as may be directed by CTU.
- 2.4. The parties agree that the party (one or more) which exits the Agreement shall pay appropriate compensation for common infrastructure built in proportionate to its share, the.....

2.5. It is hereby mutually agreed that the parties under this agreement shall be bound by the details further elaborated in respect of the Scope of Work as set out in Appendix 1.

3. Responsibilities of the Parties:

3.1. The Parties shall abide by the Applicable Indian laws, regulations, statutory provisions or norms laid down by the Government, Local or Municipal Authorities, the Indian Electricity Grid Code and all other Regulations of the Commission, such as Grid security, scheduling and dispatch, collection and payment adjustment of transmission charges. Deviation charges, congestion and other charges related to the connectivity and LTA for use of inter-State transmission system and/or associated facilities, through the "lead generator", who shall be the single point contact and the responsible entity as per Central Electricity Regulatory Commission (Grant of Connectivity, Long –term Access and Medium term Access in inter-State Transmission and related matters) Regulations, 2009.

3.2. Lead generator shall attribute the deviation charges on prorata basis to Parties. It shall generate such accounts within 1 week of receiving such account from RPC.

3.3. The Parties hereto shall carry out any/all such activities which are ancillary and or supplementary in order to give effect to the Scope of Work as stated in Clause 2.

4. Joint management and Role of Lead Generator:

4.1. A Management Committee, which comprises of the representatives of all Parties herein shall be created, in order to review and decide upon all matters of importance relating to the development of the 'Group of Projects', Grant of connectivity and the LTA.

- 4.2. The constitution, terms of reference, powers and Procedures of the Management Committee shall be as set out in Appendix 2 (Joint Management).
- 4.3. Decisions of the Management Committee shall be unanimous, except wherever this Agreement expressly provides otherwise.
- 4.4.(Name of Lead Generator)..... shall act as the Lead Generator, subject to the authority of the Management Committee. The Meetings of the Management Committee shall be chaired by a representative of the "Lead Generator".
- 4.5. All Parties shall give the Lead Generator their utmost support in carrying out its functions as Lead Generator and, in particular, all documents and information reasonably required by the Lead Generator for the submission of the Grant of connectivity/LTA shall be made available to the Lead Generator in the form and at the time required for the purposes of the Grant of connectivity /LTA and the Group of Projects or as may be otherwise reasonably requested by the Lead Generator.

5. Termination:

- 5.1. Following shall constitute as an event of default of a Party (Events of Default):leading to termination of the agreement
- (a) Either Party becomes bankrupt or insolvent or goes into liquidation has a receiver or administrator appointed against the defaulting party compounds with his creditors or carries on business under a Receiver Trustee or Manager for the benefit of his creditors or if any act is done or event occurs which (under applicable laws) has a similar effect to any of these acts or events:
- (b) Either Party fails to fulfill its obligations under this Agreement, and does not rectify the same within ninety (90) days of the receipt of a written notice from

the other Party/ies.

- (c) Any representations and warranties provided under this Agreement by either of the Parties are found to be false misleading and incorrect.

5.2. Effect of Termination:

- 5.2.1. Upon occurrence of an Event of Default, the non-defaulting Party/ies shall terminate the Agreement after serving advance notice of 90 days (“Default Notice”) which shall specify in reasonable detail the occurrence of an event of Default.
- 5.2.2. After the issue of Default Notice, the defaulting Party/ies shall have the opportunity to cure the default mentioned in the Default Notice before the expiry of the period of the Default Notice (to the extent the default in question is capable of being cured). Upon cure of the default to the satisfaction of the non-defaulting Party/ies, the Default Notice shall be deemed to have been revoked by the non-defaulting Party/ies. During the pendency of the Default Notice, the Parties shall however continue to perform their obligations under this Agreement.
- 5.2.3. If the defaulting Party/ies fails to cure the default, pursuant to Clause 5.2.2 above, the Agreement shall stand terminated at the end of the period of 90 days (other than in case of payment default by the Company, in which case ninety (90) day period shall be read as thirty (30) days) commencing from the date of the Default Notice. Upon termination of this Agreement, each Party shall pay to the other such payments as are due and payable to such other Party/ies pursuant to the provisions of this Agreement.

5.3. Consequence of Termination:

On termination of this Agreement in accordance with the terms and conditions herein provided, the rights and duties of the Parties / Party seeking termination shall cease to exist.

The Parties' under this Agreement shall be in addition to and not in derogation of any rights, powers, privileges or remedies provided by law. Each Party shall be

entitled to exercise concurrently any of the remedies available whether under this Agreement or provided by Applicable Law.

6. Insurance:

6.1. Each Party shall effect and maintain at its own risk and expense those insurances required by the Group of Projects in respect of its Scope of Work unless the Group of Projects requires them and/or the Parties agree to effect common insurance(s). In such case the Lead Generator shall effect and maintain such common insurance(s) in the joint interest of the Parties. The cost of effecting and maintaining such common insurance(s) shall be shared by the Parties in proportion to their Capacity.

6.2. Each Party shall notify administer and bear any and all costs of claims against its own or any common insurers in connection with its Scope of Work, including but not limited to any excess or deductible or uninsured amounts under the relevant policies.

7. Confidentiality:

7.1. Subject to Clause 8.2 of the Agreement, each of the Parties shall keep the contents of the Agreement and all books, documents (whether electronic or in hard copy) and information made available to that Party/ies for the purposes of entering into this Agreement ("Confidential Information") or in the course of the performance of the Agreement confidential, and shall not disclose the same to any other person without the prior written consent of the other Party/ies.

7.2. Clause 8.1 shall not apply in the following circumstances

- (a) any disclosure is required by applicable laws or in respect of information already in the public domain;
- (b) any disclosure required by any applicable stock exchange listing rule: and
- (c) disclosure to a lender of the Group of Projects, to the extent required for the

purposes of raising funds or maintaining compliance with credit arrangement.

In the event of a disclosure is required by applicable law, upon reasonable request by the non-disclosing Party/ies, the disclosing Party/ies shall use all reasonable efforts and co-operate with other Party's/ies' efforts to obtain confidential treatment of material so disclosed

- 7.3. The Parties shall exercise high degree of care and caution to preserve and protect the other Party's/ies' Confidential Information from disclosure in the manner that they protect their own Confidential Information.
- 7.4. Confidential Information disclosed shall be and remain the property of the disclosing Party/ies. The obligations of the Parties to protect Confidential Information shall survive the termination of this Agreement.

8. Publicity:

- 8.1. The Parties shall be permitted to disclose all relevant aspects of this Agreement to their respective Nominees, investment bankers, lenders, accountants, legal counsel, bona fide prospective investors. Lenders, in each case only where such persons or entities are under appropriate non-disclosure Obligations imposed by professional ethics, law or otherwise, and to stock exchanges and other statutory & legal authorities. The disclosing Party shall take utmost care that by disclosing the information the other Party's/ies business interest are not adversely affected
- 8.2. It is agreed between the Parties that
 - (a) in the event either of the Parties is required to make any disclosure regarding this Agreement or any aspects related thereto pursuant to the provisions or requirements of law, then the Party/ies required to make such disclosure shall provide a reasonable notice to the other Parties. The Parties shall thereafter and prior to disclosing any such information, mutually agree on the content of the information being disclosed.
 - (b) in the event either of the Parties is required to make any disclosure regarding this Agreement or any aspects related thereto by way of release of any statement or information to the media, whether electronic or print form, the

disclosing Party/ies shall seek the prior written approval of the other Parties for such disclosure including on the content of such disclosure.

- 8.3. However, the Parties agree that such consents required to be obtained pursuant to this Clause 8 shall not be unreasonably delayed or withheld so as to cause breach of the time period for such disclosure.

9. Notices:

Any notice or other communication to be given by one Party to the others under, or in connection with the matters contemplated by, this Agreement shall be in writing and shall be given by letter delivered by hand or registered post to the address given and marked for the attention of the person as set out in the body of the Agreement and may be marked to the Parties as may be from time to time designated by notice to the other.

10. Indemnity:

Each of the Parties hereto shall indemnify and hold the others, its employees, officers, advisers and affiliates and any person controlling any of them and each of its or their officers, directors, employees and agents harmless from and against all third party actions, claims, damages, proceeding, investigations, liabilities or judgments and all losses, damage, costs, charges and expenses or whatever nature and in whatever jurisdiction, and which arise from the Agreement, other than for any claims or losses to the extent that are finally determined by a court of competent jurisdiction to have resulted primarily from gross negligence or willful default of the other Party/ies.

11. Dispute resolution:

The Parties hereto shall make all attempts to resolve all disputes and differences through mutual discussions/ negotiations whether relating to the interpretation,

meaning, validity, existence or breach of this Agreement or any clause herein within a period of 1 month keeping in view the spirit of this Agreement.

In the event the dispute or differences between the parties are not settled mutually or fail to negotiate their differences, then the aggrieved Party shall by giving a notice to the other Parties to refer the dispute or difference to a Sole arbitrator to be appointed mutually by the Parties. The arbitration shall be conducted according to the provisions of the Arbitration and Conciliation Act, 1996 as amended from time to time and the place of arbitration shall be ...(Name of the Place).....

12. Jurisdiction and Governing Laws:

Subject to Clause 11, the Parties hereto irrevocably submit to the sole and exclusive jurisdiction of the(Name of the Courts)..... This Agreement is governed by the laws subsisting in India and any amendments thereto.

13. Assignment:

Neither of the Parties shall assign, outsource nor sub-contract this Agreement in whole or any part or on thereof to any of their affiliates, group companies or any third party without the written consent of the other Parties.

14. Miscellaneous:

14.1. The Agreement including any schedules and annexure attached hereto shall, constitute the entire understanding of the Parties relating to the subject matter hereof and shall supersede all past correspondence/letters exchanged/ agreements executed between the Parties hereto.

14.2. Except as otherwise provided herein, this Agreement may not be varied/ amended except by agreement in writing to be signed by all Parties.

14.3. The Parties agree that in performing their respective responsibilities pursuant to this Agreement, they are independent contractors and their personnel are not agents or employees of the other for any purpose whatsoever, and are not entitled to each other's employees' benefits. Each party is solely responsible for compensation of its personnel and for payment of workmen's compensation, disability and other similar benefits, unemployment and other similar insurance and for the withholding of other taxes and social security. Nothing herein may be construed to create an agency, joint venture; partnership or other relationship between the parties other than independent contractors.

14.4. If any provision of this Agreement is declared inoperative, void or illegal by a court of competent jurisdiction, the remaining provisions of the Agreement shall not be affected and shall continue to operate in full force unless this Agreement is thereby rendered impossible from perform.

14.5. If either of the Parties at any time fails to require strict compliance with any term or condition hereunder, such failure will not constitute a waiver of such term or condition or of any subsequent breach of that term or condition or a waiver of any other term or condition. For the avoidance of doubt, each Party's/ies' rights under this agreement may be used asset each considers appropriate, and apply in addition to any law. Each party loses its rights only if it specifically waives them in writing.

14.6. All the terms and conditions which by its very nature, survive termination/expiry of the Agreement, shall survive such termination/expiry.

14.7. This Agreement may be executed in two (2) parts each which shall be deemed original and all of which shall be deemed one and the same Agreement.

IN WITNESS WHEREOF THE Parties have caused this Agreement to be executed on(Day).... of(Month)....., 20.... by their duly authorised representatives as a legally binding contract in 2 (two) original copies on the day and year first written above, each Party receiving one original copy

1. For and on behalf of Lead Generator

Signature :.....

Signature:.....

Name:.....

Name:.....

Designation.....

Designation.....

2. For and on behalf of Company A

Signature:

Signature:

Name:

Name:

Designation:

Designation:

.....

.....

.....

For and on behalf of Company Z

Signature:

Signature:

Name:

Name:

Designation:

Designation:

Scope of Work:

- A. Each Party would monetarily support/share the Lead Generator in developing a common infrastructure of the group of generators and dedicated transmission network from Park to CTU sub-station.
- B. Each Party would monetarily support/share the Lead Generator in developing a common infrastructure which may be required at the CTUs sub-station like bay equipment etc.
- C. Each Party would monetarily support/share the Lead Generator in bearing the expenditure which may be incurred in day to day O&M of the common infrastructure for group of generators, dedicated transmission network and network/equipment in CTU sub-station.
- D. Each Party would monetarily support/share through the Lead Generator any charges which may be incurred as transmission charges/losses in money terms or kind as the matter may be from time to time.
- E. Each Party authorize the Lead Generator to approach the CTU for availing connectivity and LTA for the group of generators as a whole and shall share any expenses which may be incurred in such process.
- F. Each Party authorize the Lead Generator to represent them at any governmental/statuary and/or any other authority in respect of any matter whatsoever may be required in relation to development of above group of generators.

JOINT MANAGEMENT

1. Management Committee

- 1.1. The Management Committee shall review and decide upon all important matters relating to the Grant of connectivity /LTA and the Group of Projects (other than matters falling solely within the Scope of Work of one Party and not affecting the interests of any other Party), in particular:
 - 1.1.1. establish the Grant of connectivity and LTA format, coordinate the preparation of the technical and commercial content of the Grant of connectivity by the Parties and collate the Grant of connectivity for submission to the CTU and negotiation in relations to the Group of Projects and any proposed Variation, supplement or amendment thereto;
 - 1.1.2. any proposed revision of the Grant of connectivity /LTA or Group of Projects price(s);
 - 1.1.3. any proposed modification, reduction or extension of the Group of Projects schedule and, at the request of a Party, any work schedule previously agreed between the Parties;
 - 1.1.4. any proposed reallocation of supplies, services or responsibilities among the Parties;
 - 1.1.5. any proposed revision of the Proportionate Shares of the Parties;
 - 1.1.6. any proposed addition of another party to or expulsion of an existing Party from this Agreement;
 - 1.1.7. any other important matter raised by any of the Parties.
- 1.2. Each Party shall appoint a representative who shall be an officer or director of that Party and an alternate by notice in writing within (1) (one) week of the date of this Agreement. Each Party may revoke the appointment of and replace its representative and alternate by notice in writing to the Management Committee.
- 1.3. Meetings of the Management Committee shall be convened by the Lead Generator

at least (4) (four) times a year and, should circumstances so require, at any other time at the request of a Party, stating the circumstances, by giving (2) (two) weeks' notice in writing or such lesser period of notice as the circumstances may reasonably demand.

- 1.4. Each representative, or alternate in the absence of the representative, shall be deemed to have the authority to represent the Party appointing him or her in respect of all matters concerning the Management Committee.
- 1.5. Meetings of the Management Committee shall normally be held at the Lead Generator's offices or otherwise as mutually agreed. In cases of particular urgency, decisions may also be reached by telephone, correspondence, telex, e-mail or facsimile. All decisions arrived at by telephone or facsimile shall be promptly confirmed in writing to every representative on the Management Committee by the Lead Generator's representative.
- 1.6. All decisions of the Management Committee must be unanimous save as except where it has been expressly stated in this Agreement.
- 1.7. Should a meeting of the Management Committee fail to achieve unanimity on a proposal, a decision on that proposal shall be adjourn In the event that the Parties are unable to arrive at an unanimous decision or on a modified proposal within 5 (five) working days of the original meeting and if a continued failure to resolve the issue would put the due performance of the Group of Projects materially at risk or in case of emergency, the Chairperson of the Management Committee shall be and hereby is empowered to take a decision to safeguard the common interest of the Parties and shall report such decision immediately to the other Parties. Such decision shall be duly implemented by the Parties without delay and without prejudice to the provisions of Clause 11 (Dispute - Resolution).

- 1.8. If any Party fails to cause its representative or alternate to attend at a duly convened meeting of the Management Committee the meeting shall be adjourned for 2 (two) working days and the Parties shall immediately be notified by telex or facsimile of such adjournment. If the non-attending Party fails to cause its representative or alternate to attend the resumed meeting other than as a result of causes beyond the control of that Party, then unanimous decisions taken by those present at such meeting shall constitute a valid decision of the Management Committee.
- 1.9. The representative (or alternate in the absence of the representative) appointed by the Lead Generator shall chair all meetings of the Management Committee.
- 1.10. The representative of the Lead Generator shall distribute minutes of each meeting of the Management Committee to each Party without delay. The minutes shall be deemed to have been accepted by the other Parties unless comments are made in writing within ten (10) working days of their distribution.
- 1.11. If any Party is in default under Clause 5 (Termination) then notwithstanding any other provision in this Agreement or its Appendices, such defaulting Party shall not be entitled to take part in any approval, action, step or proceedings with respect to the Agreement and the representative or alternate of such defaulting Party shall have no right to participate in the voting at any meetings of the Management Committee and any decisions or actions to be taken by the Management Committee in its absence shall be deemed a decision or action of the Parties.
- 1.12. The costs incurred by each Party in respect of its representative or alternate in the functioning of the Management Committee shall be borne by such Party and shall not be a cost chargeable to the other Parties.